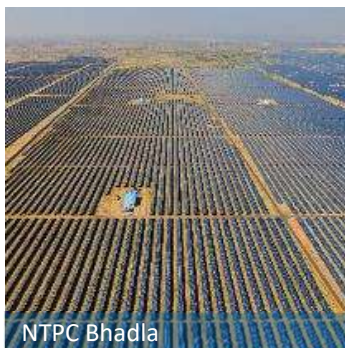




NTPC R&R Colony, Darlipali

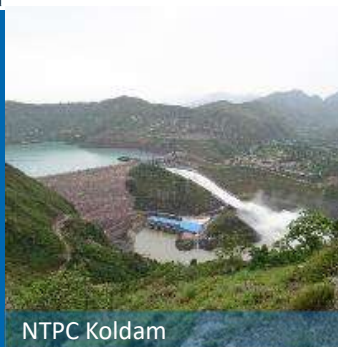


NTPC Bhadla



NTPC Kudgi

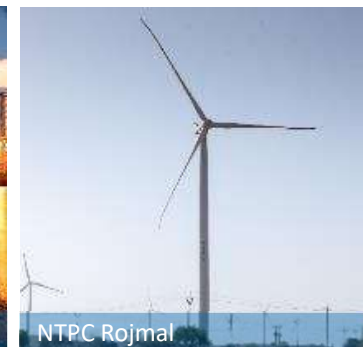
NTPC submissions on Rate of Congestion Charges



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Carrying cost on the delay in receipt of payment by the generator from the pool



✓ CERC (Measure to relieve congestion in real time operation) regulation 2009 provides as below:

	Entity liable to pay congestion charges	Entity liable to receive congestion charges
Due date	Entity shall pay within 10 days of RPC statement.	The RLDC, shall release the payment with 3 working days from the receipt of payment of congestion charges.
Carrying cost for delay	Interest of 0.04% per day shall be payable for delay	Along with interest (if any) on account of delay

- ✓ **The due date and rate of interest is not specified in case of delay** in receipt of congestion charges by an entity.
- ✓ Notably, provision of interest for delay in payment to a generator is not provided in case of DSM charges, SCUC, SCED, TRAS, SRAS.
- ✓ Such disparity in carrying cost provisions for various payments need to be addressed considering the principle of time value of money.
- ✓ Accordingly, to maintain equitable positions for the receiving party, the following may be considered in CERC Congestion Regulations 2009.

- ✓ *The RLDC shall pay to the Entity entitled to receive congestion charge within 15 days of issue of statement by the RPC*
- ✓ *For delay beyond 15 days of RPC account , the entity shall be paid interest at the rate of 0.04% per day.*
- ✓ *A provision of carrying cost may also be provided in case of delay in issuance of account by RPCs.*

Thanks